



2025:DHC:10087



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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of Decision: 14.11.2025

+ W.P.(C) 12365/2025, CM APPL. 50448/2025 & CM APPL. 71339/2025

SH RAJ KUMAR

.....Petitioner

Through: Mr. Krishan Kumar, Adv. with
Petitioner in person.

(M: 9871221607)

Email: krishanadvocate01@gmail.com

versus

MUNICIPAL CORPORATION OF DELHI

.....Respondent

Through: Mr. Manu Chaturvedi, SC for MCD

M: 9315827955

Email: manuchaturvedi@gmail.comMr. Sandeep Mandar, Mr. Amit
Kumar & Mr. Mahendra Gupta,
Advs.

M: 9811455642

Email: lawyer.mandaar@gmail.com**CORAM:****HON'BLE MS. JUSTICE MINI PUSHKARNA****MINI PUSHKARNA, J. (ORAL):**

1. The present writ petition has been filed seeking directions to the respondent-Municipal Corporation of Delhi ("MCD"), to hold departmental enquiry and take other legal action against a Junior Engineer of the MCD, for disclosing the identity of the petitioner to the persons who were carrying out illegal and unauthorized construction in the area.
2. During the course of hearing, it came to the fore that the petitioner has filed not just one complaint against any one particular property, but has been filing various complaints with respect to various properties across the city.



Pursuant to the directions of this Court, a list of complaints filed by the petitioner with the MCD has been filed, which is reproduced as under:

LIST OF COMPLAINTS FILED BEFORE MUNICIPAL CORPORATION OF DELHI		
S. NO.	DATED	PARTICULARS
1.	29-10-2018	Complaint was filed before DC, NDMC for encroachment over Government Land and illegal constructions.
2.	28-08-2023	Complaint was given against MCD Officials who threatened to Revoke the building plan for the construction of petitioner house if he does not follow their instructions.
3.	30-07-2024	Complaint was give to DC Keshav Puram against illegal and unauthorized constructions.
4.	19-08-2024	Complaint was give to DC Keshav Puram against illegal and unauthorized constructions.
5.	03-09-2024	Complaint was given against JE Naveen Kumar due to failure to stop unauthorized and illegal constructions and connivance to promote such activities.
6.	04-10-2024	Complaint was given against unauthorized constructions
7.	06-10-2024	Online complaint was given to STF for taking action against illegal constructions.
8.	21-10-2024	Complaint was given to Commissioner MCD against unauthorized constructions
9.	21-10-2024	Complaint was given to Commissioner MCD against unauthorized constructions
10.	21-10-2024	Complaint was given to Commissioner MCD against unauthorized constructions
11.	21-10-2024	Complaint was given to Commissioner MCD against unauthorized constructions
12.	21-10-2024	Complaint was given to Commissioner MCD against unauthorized constructions



13.	21-10-2024	Complaint was given to Commissioner MCD against unauthorized constructions
14.	02-12-2024	Complaint was given to DC Office, Keshav Puram against illegal and unauthorized constructions.
15.	08-02-2025	Online Complaint was given to MCD Office, Karol Bagh Zone for illegal encroachment and unauthorized construction for the property bearing number F-493, Karam Pura, Delhi
16.	08-05-2025	Complaint was given against JE Naveen Kumar and JE Dilkhush Meena against inaction during their tenure.
17.	20-05-2025	Complaint was given to Deputy Commissioner, MCD, KP Zone against illegal and unauthorized constructions
18.	28-05-2025	Representation was given to DC KP Zone for non implementation of DDA Building Regulations in Village Abadi / Lal Dora Areas of KP Zone.
19.	30-05-2025	Complaint was given to Deputy Commissioner, MCD, KP Zone against illegal and unauthorized constructions
20.	02-06-2025	Representation was given to conduct inspection of ward no.63 Covering Ram Pura, Wazir Pur, Shakur Pura for continued non-compliance of Lal Dora Guidelines and violation of Constitutional Guidelines and fundamental rights.
21.	09-06-2025	Complaint was given against officials for bribery and for making investigation.
22.	11-06-2025	Complaint was given to Deputy Commissioner, MCD, KP Zone against illegal and unauthorized constructions
23.	11-06-2025	Complaint was given to DC, KP Zone for taking action against erring officials.
24.	29-07-2025	Complaint was given to Deputy Commissioner, MCD, KP Zone against illegal and unauthorized constructions
25.	17-09-2025	Complaint was given to Chief Vigilance Officer to make an inquiry regarding the death of a toddler due to illegal and unauthorized construction

It is further submitted that the Petitioner does peaceful demonstrations against Corruption and illegal activities at different places to spread awareness amongst general public as per Constitution of India.

3. It has also come to the notice of this Court that the petitioner is



member of a Non-Government Organisation (“NGO”), which has now filed an application being *CM No. 71339/2025* before this Court seeking impleadment. Along with the application, a list of various cases filed on behalf of the said NGO, as well as the petitioner has been filed, which is reproduced as under:

ANNEXURE-3

PARTICULARS OF O.A./PIL/WRITS FILED BEFORE THE HON'EL HIGH COURT, NGT AND OTHER FORUMS BY THE PETITIONERS AND ACCF

S. NO.	Particulars	Titled as	Filed Before	Against Department/ Government
1.	O.A. No. 998/2019	Raj Kumar Versus Union of Indian & Ors.	National Green Tribunal	Against Union of India and DPCC for illegal encroachment and pollution related problems in the locality
2.	O.A. No. 318/2021	Anti Corruption and Crime Control Force (through Raj Kumar) Versus Union of Indian & Ors.	National Green Tribunal	Against misuse of Government Land and violation of C & D Wage Management Rules, 2017
3.	O.A. No. 323/2021	Raj Kumar Versus Union of Indian & Ors.	National Green Tribunal	Against violation of environmental norms at Government Park , Lawrence Road, Rampura, Delhi
4.	O.A. No.90/2023	Anti Corruption and Crime Control Force	National Green Tribunal	Against pollution activities at JJ Colony, Shakurpur



		(through Raj Kumar) Versus Union of Indian & Ors.		
5.	O.A. No.747/2024	Raj Kumar Versus Union of Indian & Ors.	National Green Tribunal	Against illegal bore wells and water wastage by illegal activities
6.	O.A. No.1067/2024	Anti Corruption and Crime Control Force (through Raj Kumar) Versus Union of Indian & Ors.	National Green Tribunal	Against pollution causing entities like junkyards, garbage collectors operating on the Railway Land
7.	W.P. (Crl) 1038/2025	Raj Kumar Versus State of NCT of Delhi through SHO & Ors.	Hon ^{ble} Delhi High Court	Against illegal drug dens, illegal liquor stores and gambling dens operating in the locality.
8.	W.P. (C.) 11147/2025 (Public Interest Litigation)	Raj Kumar Versus State of NCT of Delhi through SHO & Ors.	Hon ^{ble} Delhi High Court	Against illegal drug dens, illegal liquor stores and gambling dens operating in the locality.
Cases for Personal Property of the Petitioner				



9.	W.P. (C)6828/2024	Raj Kumar Versus Municipal Corporation of Delhi & Anr.	Hon'ble Delhi High Court	Regarding Building Sanction Plan ID 10115648 for house No. 231, Village Ram Pura, Delhi-110035
10.	W.P. (C)12540/2024	Raj Kumar Versus Municipal Corporation of Delhi & Anr.	Hon'ble Delhi High Court	Regarding Building Sanction Plan ID 10115648 for house No. 231, Village Ram Pura, Delhi-110035
11.	Appeal No.766/AT MCD/2024	Raj Kumar Versus Municipal Corporation of Delhi through its Commissioner	AT-MCD	Regarding Building Sanction Plan ID 10115648 for house No. 231, Village Ram Pura, Delhi-110035 against Order No. DC/KPZ/2024/10 75 dated 12/08/2024 passed by DC KP Zone with intent to harass the petitioner.
12.	Appeal No.443/AT MCD/2025	Raj Kumar Versus Municipal Corporation of Delhi through its Commissioner	AT-MCD	Regarding Building Sanction Plan ID 10115648 for house No. 231, Village Ram Pura, Delhi-110035 (revoked by MCD official in arbitrary manner) against Order No. DC/KPZ/2025/91 dated 09/06/2025 passed by DC KP Zone with intent



**LIST OF RTI'S FILED BY SHRI RAJ KUMAR BEFORE
GOVERNMENT AUTHORITIES**

S. No.	Particulars	Purpose
1	RTI response bearing reference no. DEPOL/R/2019/2524 dated 07/11/2018 (information was sought from Delhi Police-Vigilance)	RTI was filed before Vigilance Department to obtain the inquiry report for action take by police against illegal gambling (Satta) and other illegal acts on the basis of complaint filed by Shri Raj Kumar
2	RTI response bearing reference no. 385 dated 11/09/2023 (information was sought from MCD regarding the officers who are responsible for controlling illegal construction activities and other related issues)	RTI was filed before the MCD to get the information qua the officers and other issues pertaining to illegal constructions.
3.	RTI response bearing reference no. 755 dated 23-02-2024	RTI was filed before MCD to get the information regarding the villages falling in the area of Bldg.-II, KPZ and other related queries.

				to harass the petitioner.
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Note : It is pertinent to mention here that the petitioner also gives complaints against other illegal activities pertaining to encroachments, drug dealings, gambling and liquor dens and other illegal activities to different authorities including MCD, Police Department, DPCC, SDM , DM, DC and various other government departments.

4. This Court also takes note of the complaint dated 9th June, 2025 filed by the petitioner pursuant to which, the present writ petition has been filed.



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The said complaint as given in Hindi by the petitioner, is extracted as below:

Annexure-P-3 21

Governed by : Helping Hand Corruption & Crime Control Trust
Anti Corruption & Crime-Control Force
 Recognised by Govt of India | Reg. No. : B-42616/2018-19
 Central Off. : B-83, Near Akhara, 5 Mandir Marg, Shahbad Dairy, Sec.-26, Rohini, Delhi-110042
 Delhi State B.O. : H. No. 231, Rampura Village, Tri Nagar, Delhi-110035
 M. : 8587028470

info@anticorruptioncrimecontrolforce.com | www.anticorruptioncrimecontrolforce.com

Ref.No. : PIDPL Dated : 9 JUN 2025

सेवा में,
 मुख्य सतर्कता अधिकारी,
 दिल्ली नगर निगम, सिविक सेंटर,
 दिल्ली-110002.

विषय: केशवपुरम क्षेत्र के भवन विभाग-2 के अधिकारियों द्वारा अपने अधीन ग्रामीण आबादी (लाल झोरा) क्षेत्रों में रिश्वत लेकर भवन निर्माण मंजूरी के बिना भवन बनवाने के बारे में सूचना।

महोदय जी,

सादर अवगत कराना है कि सम्पत्ति संख्या 241, हंसापुरी रोड, रामपुरा, दिल्ली-110035 में बंगौर भवन निर्माण मंजूरी के सम्पत्ति मालिक निर्माण कर रहा है जिसकी वजह से एमसीडी विभाग को लायनों के राजस्व का नुकसान हो रहा है। भवन विभाग-2 के अधिकारी भवन विभाग मंजूरी के राजस्व के बदले आधा रूपया रिश्वत के रूप में देकर मकान बनने दे रहे हैं। उपरोक्त सम्पत्ति के मालिक से 3,00,000/- रुपये रिश्वत के तौर पर लेकर कनिष्ठ अभियंता श्री दिलखुश मिणा इस सम्पत्ति की तरफ से आख मूद कर बैठे हुए हैं। इस रिश्वत के खेल में इस विभाग के वरिष्ठ अधिकारी भी शामिल हैं। अतः आपकसे निवेदन है कि उपरोक्त सम्पत्ति की भवन निर्माण मंजूरी की जांच की जाए तथा दोषी अधिकारियों पर सख्त विभागीय कार्यवाही की जाए।

सधन्यवाद।

निवेदक,
 राजकुमार
 सुपुत्र स्व. श्री जिले सिंह,
 निवासी म.नं.231, गांव रामपुरा,
 दिल्ली-110035.
 मो.8587028470

Vigilance Dept. MCD
 16 JUN 2025
 Central Diary No. 1783

True copy
 submitted

5. A perusal of the aforesaid complaint dated 09th June, 2025, shows that the said complaint had been filed by the petitioner not in his individual capacity, but as part of the NGO, under the letterhead of the NGO.

6. Further, a perusal of the aforesaid list of complaints having been filed by the petitioner, as well as the NGO with which the petitioner is attached, clearly shows that the petitioner is not a person who has filed only a particular complaint against any particular property, and that the petitioner has suffered on account of disclosure of his identity by the officials of MCD. Rather, it is apparent that the petitioner is a regular complainant and has



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been filing numerous complaints against various properties, in a routine manner, time and again.

7. The petitioner has been filing various complaints through himself as well as through his NGO, time and again. Thus, there is no question of any dispute as to the identity of the petitioner being disclosed. Further, the petitioner has been filing various complaints/petitions with the MCD, as well as cases before various forums. The dispute raised by the petitioner before this Court regarding disclosure of his identity is not only misplaced, but is unsubstantiated. Further, this Court would not go into any such disputed questions of facts in the writ proceedings.

8. This Court also takes note of the complaint dated 10th July, 2025 submitted by the petitioner with the police, which is reproduced as under: -

True Translation

Dated 10.-7.2025

To,

SHO, Keshav Puram,

Sub: Complaint against Sh. Sunil Kumar S/o Sh. Naryan @ Raje and cousin of Sunil Kumar R/o 241, Rampura, Hansapuri Road, Delhi-110035 and Sh. Govind Meena, J.E. Building Department -2, Kishav Puram Zone, for extending threats and for withdrawing the complaint against them.

Sir,

I am to inform you that Sunil Kumar and his Cousin had stopped me today at about 5.00 p.m. in Mal Singh Park and further threatened me to kill. They had asked Govind Meena on Mobile as to what documents are required for withdrawing the complaint on which Govind Meena informed that he should sent his application through Diary for withdrawing complaint. I have apprehension against safety of my life from Sh. Govind Meena as he is hand in glob with the persons who are raising illegal constructions, therefore, legal action be taken against all the three persons named above.

Thanking you,

*True Translation
done by
P.A.*

Yours faithfully
Raj Kumar S/o Late Sh. Zile Singh,
R/o H. No. 231, Rampura Village, Delhi -110035
Mob: 8587028470



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9. On pointed query by this Court as regards the status of the aforesaid complaint, the petitioner submitted that he is not aware of the progress therein. Clearly the petitioner is not serious with regard to the said complaint made to the Police and the petitioner has not followed up with the same.

10. This Court shall not go into all these disputed questions of facts as raised by the petitioner in the present writ petition. No merit is found in the present writ.

11. Considering the aforesaid detailed discussion, the present writ petition along with the pending applications, is disposed of.

MINI PUSHKARNA, J

NOVEMBER 14, 2025/ng